

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.152/2004

Dated Wednesday this the 3rd day of March, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Gopalakshrihnan.R.
S/o Raman
Part Time Scavenger
SRO RMS, T.V.Division
Kayamkulam.
Residing at Thacharavadakkathil,
Keerikad South
Kayamkulam P.O.

Applicant

(By advocate Mr.M.R.Hariraj)

Versus

1. Union of India
represented by the Secretary
to the Government of India
Ministry of Communications
Department of Posts
New Delhi.
2. Chief Post Master General
Kerala Circle
Trivandrum.
3. The Director of Postal Services
Office of the Chief Postmaster General
Trivandrum.
4. The Superintendent of Post Offices
RMS, TV Division
Kayamkulam.

Respondents.

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 3rd March, 2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

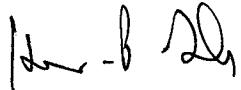
The applicant who has been working as Part Time Scavenger in SRO RMS, Kayamkulam, Trivandrum Division since 8.12.1982 is aggrieved that even while vacancies are available in the post of GDSMM, SRO RMS, Trivandrum Division, Kayamkulam, the respondents are not considering the applicant's claim for appointment against the GD post and are manning the post by making stop gap

arrangements. The applicant has, therefore, prayed for a direction to the respondents to consider the applicant's candidature for appointment as GDSMM, SRO RMS, Trivandrum Division, Kayamkulam. The applicant made a representation on 21.12.2002 to the SSRM, Trivandrum Division and another one to the Director of Postal Services, Office of the CPMG, Trivandrum on 10.5.2003. These two representations have not been considered and disposed of.

2. When the application came up for hearing, the counsel on either side agreed that the application may be disposed of directing the 3rd respondent to consider the A-2 representation and to give the applicant an appropriate reply within a short time.

3. In the light of the above submissions by the counsel on either side, the application is disposed of directing the 3rd respondent to consider the A-2 representation of the applicant and to give the applicant an appropriate reply within three weeks from the date of receipt of the copy of this order. No costs.

Dated 3rd March, 2004.



H.P.DAS
ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN
VICE CHAIRMAN